

Khadi Bhavan (Stt.)

apologised to you, but he has misled the entire country by giving that letter to *Current*.

अध्यक्ष महोदय : जो आपका वक्त्रचन आफ प्रिन्सिपल है वह कमेटी के पास भेजा जायेगा ।

श्री मधु लिमये : अध्यक्ष महोदय, पूरा जाना चाहिये और उन लोगों को सख्त सजा देनी चाहिये ।

अध्यक्ष महोदय : इसमें झगड़े की क्या बात है जब मैं भेज रहा हूँ ।

श्री मधु लिमये : पूरा जायेगा तब मुझे कोई ऐतराज नहीं है ।

12.21 hrs.

PUBLICATION OF REGRET BY
 NAVASAKTHI OF MADRAS

Mr. Speaker: On the 5th August, 1966 the House had accepted the regret expressed by the Editor of *Navasakthi*, Madras in respect of a news-report published in its issue dated the 26th July, 1966. While treating the matter as closed, the House had directed that the Editor of the '*Navasakthi*' should be asked to publish the regret on the front page of the newspaper in three successive issues.

I have now to inform the House that the explanation and the regret of the Editor were published on the front page of the three successive issues of the newspaper dated the 10th, 11th and 12th August, 1966, copies of which the Editor has sent to me for information.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I rise on a point of clarification. I am happy, and so is the House, I am sure, that the Parliament has been able to assert itself effectively in this matter. May I request you, Sir, to tell the House what exactly the text of the apology is that has been carried in the paper, a translation of it—I know it is in Tamil—for the House to judge whether the

apology is adequate in the circumstances. If it is not adequate the House will have to take further action.

Mr. Speaker: That was printed in the paper. I have not got the paper with me.

Shri Hari Vishnu Kamath: You may mention the date, the column, the age and all that.

Mr. Speaker: It will be kept in the Library.

12.23 hrs.

PAPERS LAID ON THE TABLE
 MOTOR VEHICLES (2ND AMENDMENT)
 RULES

The Minister of Transport, Aviation Shipping and Tourism (Shri Sanjiva Reddy): Sir, I beg to lay on the Table:

- (1) A copy of the Delhi Motor Vehicles (2nd Amendment) Rules, 1964, published in Notification No. F.20(5)/63-PR (T) in Delhi Gazette dated the 13th January, 1966, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library, See No. LT-6843/66].

Mr. Speaker: Before I proceed further, I may inform the House that there are three statements to be made today on Gold Control Order, Teachers' Strike and Cow Slaughter. Therefore, hon. Members should hold on with patience.

Now, Shri Manubhai Shah may place his statement on the Table.

STATEMENT REGARDING SALE OF
 STANDARD HONEY AND
 MATCH-BOXES BY THE
 KHADI AND GRAMODYOG
 BHAVAN

Shri Hari Vishnu Kamath (Hoshangabad): Sir, before Shri Manubhai